

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "SMC-1" : DELHI  
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.No.6854/Del./2019  
Assessment Year 2011-2012

Bhajanpura Co-op (U) Thrift & Credit Society Ltd., C-62, Street No.2, Bhajanpura, Delhi. PIN 110 053 PAN AAAAB5307Q	vs.	The Income Tax Officer, Ward 57 (2), Room No.10, Ground Floor, D Block, Vikas Bhawan, I.P. Estate, New Delhi – 110 002
(Appellant)		(Respondent)

For Assessee :	Shri Vivek Gupta, C.A.
For Revenue :	Shri Rajesh Kumar, Sr. DR

Date of Hearing :	04.02.2021
Date of Pronouncement :	04.02.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-19, New Delhi, Dated 17.06.2019, for the A.Y. 2011-2012.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter is settled under VIVAD SE VISHWAS SCHEME, 2020 and requisite Form have been issued in favour of the assessee.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

4. In the result, appeal of Assessee dismissed.

Order pronounced in the open Court.

Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER  
Delhi, Dated 04<sup>th</sup> February, 2021

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

VBP/-  
Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-1' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.